

## The Mizoram Gazette

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#### **NOTIFICATION**

No. H. 12018/73/96-LJD, the 11<sup>th</sup> October, 1996. The following Act of the Mizoram Lagislative Assembly, which received the assent of the Governor of Mizoram is hereby published for general information.

The Mizoram Act No. 8 of 1996.

The Mizoram (Market), Regulation (Amendment) Act. 1996.

Received the assent of the Governor of Mizoram on the 7th October, 1996.

further to amend the Mizoram (Market) Regulation, 1954, to provide for the regulation and control of Markets in the State of Mizoram.

Be it enacted by the Legislative, Assembly of the State of Mizoram in the forty-seventh year of the Republic of India as follows:-

Short title extent, and commencement

- 1. (1) This Regulation may be called the Mizoram (Market) (Amendment) Regulation, 1996.
- (2) It extents to the whole of the State of Mizoram excluding the areas under the Autonomous Disric Councils of Lai, Mara and Chakma.
- (3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint in this behalf.
- (c) "Lessee" means settlement holder of a Market including shop and stall for a specified period.
  - (f) "Meat" includes meat generally eaten in Mizoram.
- (g) "seling rates" means the selling rate of meat and other commodities which are sold by weighment within the area of the Markets.

- (h) "Shop or Stall" means Shop or Stall constructed by the Government within the premises of the Market or Markets.
- (i) "Market Officer" means any Officer so appointed by the Government for the purpose of this Regulation.

### Amendment to section 6

6. Any market wherein tolls, Taxes and revenue are assessed under section 5, shall be settled in public auction for a lease of 12 month (one year). The Government shall prescribe rules for the settlement of Markets.

#### Addition of Power of Marnew section 7A ket Officer and 7B

7A. The Market Officer shall have the power to setlle Shop or Stall with any person on lease by floating of tenders for a period not exceeding 2 years at a time and on such terms and conditions as may be prescribed.

Sub-letting of 7B. lease

No person to whom seat, shop or stall is alloted shall sub-let to any other person.

# Addition of new sections 10, 11, 12, 13, and 14

Allotment of seat 10. in the Market

The Market Officer or any other Officer authorised by him shall have the power to allot or cancel seats in the Market for selling any commodity.

Rate to fixed by 11. Market Officer

The selling rates of Meat and other commodities which are sold by weighment shall be fixed and notofied by the Market Of ficer from time to time as may be requirred

Selling at higher 12. rates

No person shall sell meat and other commodities which are sold by wighment at a rate higher than the rate fixed and noti fied by the Market Officer.

Keeping stocking 13. and selling of Prohibited articles

No person shall keep, stock or sell any article prohibited by the Governmet within the premises of the Market or Markets from time to time. - 3 - Ex-391/1996

Punishment

14. Any person who contravenes any provision of this Regulation or any rule made thereunder shall be liable to punishment with a fine up to Rs.1,000/-(Rupces one thousand) or simple impris onment for a term not exceeding 3 (three) months or with both.

Rolura Sailo, Secretary, Law & Judicial Deptt, Govt. of Mizoram.